



THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

Office of the District Disaster Management Authority/ District Magistrate, Leh-Ladakh

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COVID-19 Control room No. 01982-257416/18018007124 (Toll free)

ORDER

1. Whereas, under directions of the National Disaster Management Authority (NDMA's) order dated 24.03.2020, the Chairperson, National Executive Committee (Union Home Secretary) had issued direction to all Ministers/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities, with the guidelines to implement lock-down measure to contain the spread of COVID-19, in all parts of the country for a period of 21 days with effect from 25.03.2020.
2. Whereas, as in exercise of the power under section (62)(i) of the Disaster Management Act, 2005, NDMA has issued an order No. 1-37/2018-Mit-II (FTS-10548) dated 14.04.2020, directing the Chairperson National Executive Committee that existing lockdown measures be continued to be implemented in all parts of the country upto 03.05.2020.
3. Whereas, the undersigned vide No. DCL/PS/COVID-19/00/2020/41-58 Dated 24.03.2020 passed an order under 144 of CrPC 1973, National Disaster Management Act, 2005, Epidemic Act, Essential Commodities Act regarding restrictions to contain COVID-19.
4. Therefore, in view of the above and the power vested in me under section 144 CrPC, National Disaster Management Act, 2005, Epidemic Act, Essential Commodities Act, I do hereby order for:

"Continuation of the Lock-down measures till 3rd May 2020"

Issued under my hand & seal today on 14th of April 2020.



No. DCL/PS/COVID-19/00/2020/300-316

**District Magistrate
Leh-Ladakh**
(Sachin Kumar Vaishya) IAS,
Chairman, DDMA/
District Magistrate, Leh-Ladakh
Dated: 15.04.2020

Copy to the:

1. Advisor to the Hon'ble Lt. Governor, UT of Ladakh for favour of kind information.
2. Commissioner/Secretary, UT of Ladakh for favour of information
3. Divisional Commissioner, Ladakh for favour of information.
4. Sr. Superintendent of Police, Leh for inf. & n/a.

4. Addl. District Magistrate, Leh for information and n.a.
5. Technical Director, NIC, Leh for uploading on the official website.
6. All SDMs for information and n.a.
7. Assistant Director, Information, Leh for information and wide publicity.
8. _____ All concerned for strict compliance.



Handwritten signature
District Magistrate
Leh-Ladakh